



PUBLISHED BY AUTHORITY

No. 49

CUTTACK, FRIDAY, DECEMBER 15, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATIONS*The 9th December 1944*

No. 6503-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 28th November 1944

No. F-43-1-44-C. & G.—The following notification by His Excellency the Viceroy and Governor-General, dated the 24th November 1944, is published for general information.

"In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival, Viscount Wavell, hereby prorogue the session of the Council of State.

WAVELL
Viceroy and Governor-General
The 24th November 1944

G. H. SPENCE
Secretary to the Govt. of India

The 12th December 1944

No. 3558-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

HOME DEPARTMENT

ORDER

New Delhi, 2nd December 1944

No. 21/11/41-Poll.(I)—In exercise of the powers conferred by sub-rule (1) of rule 25 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

1. No person for the time being in British India shall proceed from British India to any place in Ceylon by sailing boat except under the authority of a written permit granted in accordance with the provisions of this Order by the District Magistrate of the district from which he sets sail.

2. Any such permit as aforesaid shall be issued only on the application of the master of the sailing boat in question who shall in such application give the names and other particulars of all persons (including himself and the crew of the vessel) proposing to set sail, the place from which and the date on which they propose to set sail and their destination in Ceylon, and shall also furnish duplicate photographs of all the persons concerned.

3. (1) The District Magistrate may, after making such enquiries as he thinks fit as to the character and antecedents of the persons proposing to go to Ceylon by the sailing boat, grant or reject the application, either wholly or in part.

(2) Permits will ordinarily be granted only in respect of the master and crew of sailing boats engaged in the carriage of goods between India and Ceylon, and not in respect of passengers.

4. If an application for a permit is granted, the permit issued by the District Magistrate shall specify the names and other particulars of all the persons permitted to proceed to Ceylon in the sailing boat and their photographs shall be attached to the permit.

R. TOTTEHIAN
Secy. to the Govt. of India

CORRIGENDUM

The 9th December 1944

Delete the word "Higher" occurring against the name of Maulavi Muhammad Rafiq under Part IV of the Home Department notification No. 3442-A., dated the 4th July 1944, published at pages 89-90, Part I, of the *Orissa Gazette*, dated the 7th July 1944.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS*The 22nd November 1944*

No. 20816-S.T.—The following notifications of the Government of India in the Department of War Transport are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 26th June 1944

No. LP50(30)/43—In exercise of the powers conferred by sub-rule (2) of rule 31 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order, against "Bengal", after entry 31, the following entry shall be added, namely:—

"32. W. Leslie Motors, Calcutta."

New Delhi, 11th July 1944

No. LPC-15(7)/44—In exercise of the powers conferred by sub-rule (2) of rule 31 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Schedules annexed to the said Order—

I. In the Second Schedule—

(1) in column 1, after the entry "10. Morris-Commercial" the entry "11. Dodge" shall be inserted.

(2) in column 2, after the entry "22. Willys", the entry "23. Standard" shall be inserted.

II. In the Third Schedule—

(1) Against "United Provinces"—

(a) against the entry "9. Howrah Motor Co., Ltd." after the word "Calcutta" the words "and Delhi" shall be inserted.

(b) after the entry "18. G. McKenzie & Co. (1919) Ltd.—Lucknow", the following entries shall be inserted, namely:—

"19. Upper India Trading Co., Ltd. (of Delhi)—Delhi.

20. New Central Auto Stores (of Lahore)—Lahore."

(2) Against "Punjab" after the entry "24. F. & C. Osler Ltd.—Lahore", the following entries shall be inserted, namely:—

"25. Upper India Trading Co., Ltd. (of Delhi)—Delhi.

26. Howrah Motor Co., Ltd. (of Delhi)—Delhi."

(3) Against "Central Provinces and Berar" after the entry "12. Combined Motors—Nagpur", the following entry shall be inserted, namely:—

"13. Vora Brothers—Nagpur, Jubbulpore, Akola and Amraoti."

(4) Against "Coorg" for the entry "3. Webb's Sales & Service" the following entry shall be substituted, namely:—

"3. U. Subraya Nayak—Mangalore."

(5) Against "Delhi"—

(a) against the entry "6. Howrah Motor Co., Ltd." for the word "Calcutta" the word "Delhi" shall be substituted.

(b) after the entry "16. F. & C. Osler Ltd., Delhi" the following entry shall be inserted, namely:—

"17. New Central Auto Stores (of Lahore)—Lahore."

D. R. RUTNAM

*Joint Secy. to the Govt. of India
New Delhi, 29th July 1944*

No. LPC-18 (59)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order, against "Central Provinces and Berar", after the entry "13. Vora Brothers—Nagpur, Jubbulpore, Akola and Amraoti", the following entry shall be inserted, namely:—

"14. C. Eduljee & Co.—Nagpur."

New Delhi, 8th August 1944

No. LPC-20 (12)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order, against "Orissa", after the entry "8. Walford Transport, Ltd.—Calcutta", the following entry shall be inserted, namely:—

"9. Kishore Transport Marine—Puri."

D. R. RUTNAM

*Dy. Secy. to the Govt. of India
New Delhi, 11th August 1944*

No. LPC-15 (11)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

After clause 13 of the said Order, the following clause shall be inserted, namely:—

"13-A. Where the owner of a motor vehicle or a repairer of motor vehicles has purchased or otherwise obtained any controlled spare part under the provisions of clause 11 or clause 12, he shall not use it for any purpose other than that for which it has been sold or given to him, and shall not sell or otherwise dispose of it to any other person."

S. N. ROY

Secy. to the Govt. of India

New Delhi, 6th September 1944

No. 15-LPC (17)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

For sub-clause (1) of clause 8 of the said Order, the following sub-clause shall be substituted, namely:—

8. (1) The Provincial Motor Transport Controller may, having regard to the use, actual or anticipated, of the vehicle, its mechanical condition, and the necessity of conserving supplies of controlled spare parts, declare any motor vehicle to be an essential motor vehicle for the purposes of this Order by endorsing on the certificate of registration of the vehicle and upon the Parts Record Sheet issued under clause 9 the words "Essential motor vehicle for purposes of the Motor Vehicle Spare Parts Control Order, 1944. So long as the registered ownership of the vehicle is not transferred, this endorsement is valid up to the.....day of.....194....."

D. R. RUTNAM

Dy. Secy. to the Govt. of India

New Delhi, 3rd October 1944

No. 15-LPC (18)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is hereby pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

"In the fifth schedule appended to the said Order, after the column headed "Supplied by", an additional column headed "Value at list price" shall be inserted".

New Delhi, 14th October 1944

No. 20-LPC (2)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order—
1. Against Madras, after the entry "30. The Auto and Hardware Stores—Madras", the following entries shall be inserted, namely:—

"31. Madras Motor Trades, Ltd., Madras.

32. Auto Supplies Co., Salem.

33. Motor Accessories Co., Calicut.

34. K. S. Muthusamy Chetty and Co., Madura.

35. S. H. Abdulla, Cycle and Motor Importing Co., Bezwada.

36. Trichinopoly Automobiles Ltd., Trichinopoly.

37. The Canara Sales Corporation Ltd., Mangalore.

38. Pioneer (Madras) Ltd., Madras.

39. Asbestos Cement Ltd., Madras.

40. Associated Electrical Industries (India) Ltd., Madras and Coimbatore."

2. Against Bombay, after the entry "69. C. Vakil & Co., Bombay", the following entries shall be inserted, namely:—

"70. City Engineering Works, Bombay.

71. The Automobile Co., Ltd., Bombay.

72. Asbestos Cement Ltd., Mulund, Bombay.

73. Auto Traders (Bombay) Ltd., Bombay.

74. New Bombay Motor Traders Corporation Ltd., Bombay.

75. Associated Electrical Industries (India) Ltd., Bombay."

3. Against Bengal, the following entry shall be omitted, namely:—

"29. Begg Dunlop & Co., Ltd.—Calcutta."

4. Against United Provinces, after the entry "20. New Central Auto Stores (of Lahore)—Lahore", the following entries shall be inserted, namely:—

"21. The French Motor Car Co., Ltd., Calcutta.

22. Arthur Butler & Co. (Moz.) Ltd., Muzaffarpur."

5. Against Punjab, after the entry "26. Howrah Motor Co., Ltd. (of Delhi)—Delhi", the following entries shall be inserted, namely:—

"27. Lucas Service Depot, Lahore.

28. Raja Ram and Sons, Amritsar.

29. Anoop Chand Sachdeva, Lahore.

30. Multan Automobiles, Multan City."

6. Against Bihar, after the entry "9. Walford Transport Ltd.—Calcutta", the following entry shall be inserted, namely:—

"10. The French Motor Car Co., Ltd., Calcutta."

7. Against Assam, after the entry "8. Walford Transport Ltd.—Calcutta", the following entries shall be inserted, namely:—

"9. The French Motor Car Co., Ltd., Calcutta.

10. Everest Motor Co., Darjeeling."

8. Against North-West Frontier Province, after the entry "8. Khyber Automobiles—Peshawar", the following entries shall be inserted, namely:—

"9. Dadabhoj Motors, Rawalpindi.

10. Mangal Singh & Bros., Peshawar.

11. Indo Trading Co., Peshawar Cantt.

12. Afghan Automobiles, Peshawar."

9. Against Orissa, after the entry "9. Kishore Transport Marine—Puri", the following entry shall be inserted, namely:—

"10. The French Motor Car Co., Ltd., Calcutta."

10. Against Baluchistan—

(a) the following entry shall be omitted, namely:—

"3. Eastern Automobiles, Quetta."

(b) after the entry "5. Girdharilal & Co.—Karachi", the following entries shall be inserted, namely:—

"6. Metro Motors, Quetta.

7. The Standard Garage, Quetta.

8. S. Salauddin Brothers, Quetta."

11. Against Delhi—

(a) for the entry "2. Jullundur Motor Agency, Delhi and Lahore", the following entry shall be substituted, namely:—

"2. Jullundur Motor Agency, Delhi."

(b) after the entry "17. New Central Auto Stores (of Lahore)—Lahore", the following entries shall be inserted, namely:—

"18. Sanghi Bros., New Delhi.

19. Lakshmi Motor Co., Delhi.

20. Rane Ltd., Delhi."

D. R. RUTNAM
Joint Secy. to the Govt. of India

The 13th December 1944

No. 22410-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 18th November 1944

No. 308-PA (88)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Paper Control (Prices of Board) Order, 1944, namely:—

In clause 3 of the said Order for the figures '25½" × 30"' the figures '25½" × 30½"' shall be substituted.

Y. D. KAPADIA

Dy. Secy. to the Govt. of India

The 13th December, 1944

No. 22414-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 2nd, December 1944

No. 328-PB(21)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

To clauses 16, 21 and 28 of the said Order, the following provisos shall be added:—

"Provided that the quantity consumed in any quarter may exceed that permitted under this clause by not more

than 10 per cent or 250 lbs., whichever is less, subject to the condition that the quantity permitted to be consumed under this clause in the next quarter shall be inclusive of this excess.

Provided further that if the quantity consumed in any quarter is less than that permitted under this clause, the balance may be consumed in the next quarter in addition to the quantity permitted to be consumed under this clause in that quarter."

New Delhi, 2nd December 1944

No. 328-PB(23)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In clause 21 of the said Order, for the word "publish", the words "print or get printed" shall be substituted.

B. N. KAUL

Dy. Secy. to the Govt. of India

CUTTACK: Printed and Published by S. H. Khan, Superintendent, Govt. Press, O.G. 37—389—15-12-1944